

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): The Government has issued guidelines to the all-India term lending financial institutions, including the Industrial Finance Corporation of India, regarding the nomination of directors on the Boards of assisted concerns. The guidelines cover aspects like criteria for selection, remuneration and duties of the nominee directors, etc.

Criteria for Selection of nominees of ICICI on Boards of management of Private undertakings

1024. SHRI ERA ANBARASU: Will the Minister of FINANCE be pleased to state the criteria that the Industrial Credit and Investment and Investment Corporation of India adopts in selecting the nominees and in putting them on the Boards of Management of private undertakings which have been helped financially by the Industrial Credit and Investment Corporation of India?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): The Industrial Credit and Investment Corporation of India (ICICI) selects the persons to be nominated on the Boards of management of the assisted concerns from a common panel of nominee directors drawn up by the Industrial Development Bank of India (IDBI) with the approval of the Government. In terms of the existing guidelines issued by the Government to the financial institutions, the panel drawn up by the IDBI should include persons of good reputation having expertise in one or more of a variety of fields in industry drawn from different regions of India. In selecting the nominee directors from the panel, ICICI takes into account the overall suitability and experience and expertise of the individual relevant to the industrial activity and requirements of the assisted concern.

Nominees of ICICI and IFCI on Boards of management of companies

1025. SHRI ERA ANBARASU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that most of the nominees of Industrial Credit and Investment Corporation of India and Industrial Finance Corporation of India on the Boards of Management of companies are above 60 years of age;

(b) whether it is also a fact that the ICICI and IFCI permit their nominees to be on the Boards of Managements of more than 15 companies individually at a time; and

(c) if so, whether this is due to paucity of suitably qualified and experienced people for these public sector financial institutions on account of which nominees aged beyond 60 years and in some cases even beyond 70 years are asked to represent the institutions on more than 15 Boards of Management at a time?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Out of 124 persons who have been nominated by the Industrial Credit and Investment Corporation of India (ICICI) as nominee directors, 56 persons are over 60 years of age. Out of 284 persons, who have been nominated by the Industrial Finance Corporation of India (IFCI), 123 persons are over 60 years of age.

(b) Generally, barring exceptional cases, the ICICI and IFCI do not appoint a person as their nominee on the Board of more than 4 companies at a time.

(c) The All India term lending institutions select eligible persons for nomination from a common panel drawn up by the Industrial Development Bank of India and approved by

the Government, taking into consideration the individual's overall suitability and experience and expertise relevant to the needs of the industrial concern on the Board of which he is being nominated. In regard to age limit, it has been recently decided that only persons below 63 years of age may be inducted into the panel.

सान्ताक्रुज हवाई अड्डे पर हैंगर को हुआ नुकसान

1026. श्री निहाल सिंह : क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) सान्ताक्रुज हवाई अड्डे पर सबसे पुराने हैंगर को हुये नुकसान के लिए उत्तरदायी कारण क्या हैं ; और

(ख) इस सम्बन्ध में की गई जांच के क्या परिणाम निकले ?

नागर विमानन तथा नागरिक पूर्ति मंत्रालयों के राज्य मंत्री (श्री भागवत झा आजाद) : (क) क्षतिग्रस्त हुये हैंगर का निर्माण 1948-49 में किया गया था । यह युद्ध के समय की एक हल्की सी संरचना थी जिसे ढाले गए इस्पात के टुकड़ों से बनाया गया था । इस संरचना की अवधि समाप्त हो गई थी ।

(ख) इस मामले की छानबीन भारत अन्तर्राष्ट्रीय विमानपत्तन प्राधिकरण के मुख्य इंजीनियर ने की थी । हैंगर ऊपर बताये गये कारणों से ध्वस्त हो गया था ।

सूती कपड़ा मिलें

1027. श्री निहाल सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितनी सूती कपड़ा मिलें हैं ; और

(ख) क्या सरकार को इस बात की जानकारी है कि कुछ कपड़ा मिलों ने सूती कपड़े का निर्माण करना बन्द कर दिया है जिसके फलस्वरूप सूती कपड़े की कीमतों में वृद्धि हुई है ?

वाणिज्य मंत्रालय में उप मंत्री (श्री पी० ए०० सगमा) : (क) मई, 1982 के अन्त तक देश में 792 सूती कपड़ा मिलें थीं ।

(ख) जी, नहीं ।

भूतपूर्व सैनिकों को पेट्रोल/डीजल बिक्री डिपुओं खाना, पकाने की गैस एजेंसियों आदि का आवंटन

1028. श्री निहाल सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1980 से 30 सितम्बर, 1982 की अवधि के दौरान डाइरेक्टोरेट आफ रिसेटलमेंट एंड रिहे-बिलिटेशन द्वारा कितने भूतपूर्व सैनिकों को पेट्रोल पम्प/डीजल बिक्री डिपो/खाना पकाने की गैस एजेंसियों/रेलवे स्टेशनों में रेलवे केन्टीन स्टाल /ट्रेलियों आवंटित की गई हैं ; और

(ख) उन भूतपूर्व सैनिकों का ब्यौरा और उनके पद नाम क्या हैं जिन्हें यह आवंटित किये गये हैं ?